

THE MINISTER OF INDUSTRY SHRI NARAYAN DATT TIWARI: (a) As on 31-3-1985 there were 28 Central Public Enterprises having investment (represented by value of Gross Block) in Gujarat amounting

to Rs. 1771.77 crores and 44 Central Enterprises employing a total of 51107 employees. Out of these, 3 Central Public Enterprises are having their registered offices in Gujarat and the details of their turnover, profit or loss and number of employees are given below;—

SL.No.	Name of the Central Public Enterprise	Gross turnover for 1984-85 (Rs. in lakhs)	Profit(+) Loss(-) for 1984-85 (Rs. in lakhs)	Total Employment including temporary/seasonal employees (No.)
1	Indian Petro Chemical Corpn. Ltd.	58637	(+) 5044	6519
2	N.T.C. Gujarat (Ltd.)	9337	(-) 2155	20967
3	Indian Dairy Corpn.	14079	(+) 1525	322
		81,953	(+) 4414	27808

(b) An outlay of Rs. 694.96 crores has been allocated under the Seventh Five Year Plan for Central industrial and mineral projects in Gujarat, excluding the Energy Sector.

(c) Details, are-being collected and will be placed on the Table of the House.

Use of utility pump for distribution of kerosene

@858. SHRI ERA SAMBASIVAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

whether it is a fact that the kerosene oil dealers in Delhi and other Union Territories are allowed to utilise utility pumps for distribution of kerosene; and

(a) if not, whether they will be allowed to use the said implement?

@ Previously Unstarred Question 670 transferred from the 29th April, 1986.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH): (a) and (b) It is permissible for kerosene wholesale dealers of the oil companies to use dispensing pumps for re-taling of kerosene provided they have requisite clearance from the Explosives and local authorities.

Import of soda ash

8S9. SHRI MOSTAFA BIN QUA-SBM. Will the Minister of INDUSTRY be pleased to state:—

(a) whether it is a fact that all imports under OGL are required to be registered with DGTD before actual imports are affected;

(b) what is the quantity of import of soda ash with th* value and the country of origin during 1984-85 and 1985-86 (upto the latest available month) under registration scheme;

(c) whether Government propose to furnish a list of import of soda ash showing against each quantity, cif rate, total value, the date of import and the country of origin during the last three years—